Form No. 42

Warrant of committal in the case of arrest before judgment.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT No. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay.

Whereas the abovenamed defendant has been arrested before judgment and being brought before the Honourable Mr. Justice ..... has failed to give security for his appearance or to answer the claim against him ;

Now this is to command you to lodge the said ..... in the civil jail to be there detained by the Superintendent of the Civil jail until he is duly discharged according to law or the order of the Court.

The rate of diet money is fixed at Rs. 5 per day.

Witness ....., Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19.

Advocate for .....